

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

O. A. No. 274 OF 2024 (SZ)

IN THE MATTER OF:

Tribunal on its own motion - SUO MOTU
based on the News item published in
Dinamalar Chennai Edition dated 25.09.2024,
title "Dumping of 05 tons of Medical Waste in
Pallavaram Eri".

Applicant.

-Vs.

The Chief Secretary to Govt of Tamil Nadu
Chennai and Others

.....

Respondents

TYPED SET OF PAPERS

S.No	DATE	PARTICULARS	PAGE No
1.	08.06.2025	Report filed by the 8 th Respondent Tambaram city municipal corporation	1

Certified that the contents of the typed set are true copies of their originals

Dated at Chennai on this the 8th day of Jun , 2025.


Counsel for 8th Respondent.

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE
BENCH AT CHENNAI

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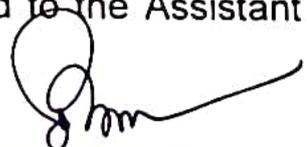
ADDITIONAL REPORT FILED BY 8th RESPONDENT
TAMBARAM CORPORATION

1. The eighth Respondent herein submits the following in continuation of the report filed in April, 2025.

2. Initial identification of the wastes on the Radial road was identified at Zone 2, Ward 24, Thuraipakkam Radial Road, near the Periya Eri at 6:30 AM on 24-09-2024 by Mr.Sugumar, Supervisor of M/s Ourland Engineering Ltd, who is the contractor engaged in the Solid Waste management of the Tambaram City Municipal Corporation (TCMC).

3. On such information, the inspection was carried out by the Sanitary Officer of Zone 2 of TCMC Mr. N. Marimuthu. On inspection it was found that mixed Medical wastes were found in the Yellow and Green waste covers with the names of the GEM Hospitals and MIOT Hospitals. Information was sent to the Commissioner and the City Health Officer around 7:00 AM on 24-09-2024.

4. On the instructions of the City Health Officer, the information regarding the dumping of Medical waste was informed to the Assistant


Commissioner
Tambaram City Municipal Corporation

Engineer, TNPCB, Maraimalai Nagar on the same day through Phone by 8:00 AM. Thiru Ragukumar, A.E., TNPCB came to the site at around 10:00 AM and went through the wastes dumped on the roadside. Immediately the said wastes were removed through the Service provider for medical wastes M/s G.J. Multiclave India Pvt Ltd on the instructions of the A.E., TNPCB.

5. On the same day itself a complaint was submitted before the Jurisdictional Police Station and CSR No 880/2024.

6. On 25-09-2024 notices under the Public Health Act were issued to both the Hospitals under Sections 41,42,43,44,45, 134(1) and the said notices were served on them on 04-10-2024.

7. The Corporation has proposed to levy a fine on the two hospitals for the illegal dumping of medical wastes and due the lack of appropriate forms in the ULB Act the said fine demand (spot fine receipt) was issued as a receipt. The said demands were served on the Director of M/s GEM Hospitals, Dr. S. Ashokan and on the Legal Advisor of M/s MIOT Hospital Ltd.

8. Since both the said persons refused to receive the said demands (receipts) stating that they will reply to the notices issued under the Public Health Act received by them on 04-10-2024 and the said original demands are still available in the file of this respondent. The said demands have not been entered in the Demand Registers as the same have been refused to be received by the said Hospitals.

9. The complaint filed before the Chitlapakkam Police Station in CSR No 880/2024 is pending as on date.

10. Further action has been initiated by referring the issue to the TN Pollution Control Board to take action against the said Hospitals for the illegal dumping. It was the staff of this respondent who had informed



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the TNPCB regarding the dumping of wastes in the open on the Highways road adjacent to lake.

11. As on 25-09-2024 itself, the wastes dumped were removed by the TNPCB by engaging M/s GJ Multiclave India Pvt Ltd.

12. Further action against the said Hospitals will be followed up in consultation with the TNPCB, as per the provisions of the Rules namely under the Medical Wastes Handling and disposal Rules, 2016.

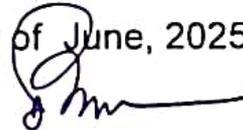
13. It is further submitted that strict vigil is maintained in the area of the Corporation against any dumping of medical wastes. The work of Solid waste management is being done by the Corporation through its workers as well as through an external contractor M/s Ourland Engineering Ltd, by outsourcing.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and close the Application No.274 of 2024 and thus render justice.

VERIFICATION

I, S. Balachander, I.A.S., Commissioner, Tambaram City Municipal Corporation do hereby verify that the contents of above Paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 8th day of June, 2025.



Commissioner
Tambaram City Municipal Corporation

**BEFORE THE NATIONAL
GREEN TRIBUNAL (SZ)
BENCH AT CHENNAI**

OA.No.274 of 2024 (SZ)

**REPORT FILED BY 8th
RESPONDENT
DATED 8.06.2025**

**M/S.P.SRINIVAS (828/1994)
R.PURUSHOTHAMAN (263/2011)**

COUNSEL FOR 8th RESPONDENT.

Cell No. 9940118337